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MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT *SAHAY*): (a) Yes, Sir.

(b) Preliminary Project Noteforestablishment of the transmitter hasbeenprepared and necessary action forprocurement of transmitter equipmenthasbeen initiated.

Proposal for TV serials based on **Guru** Rabindra Nath Tagore's Short Stories

719. SHRI SAMAR MUKHERJEE: Will the PRIME MINISTER be pleased -to state:

(a) whether Government have receiv ed an appeal dated 23rd January, 1991 from Shri Saroj De, Director and Pro ducer, Doordarshan Calcutta proposing sponsored serials based on 16 different . short stories of Guru Rabindra Nath Tagore on the occasion of Fifieth Death Anniversary of the great poet, over Doordarshan;

(b) if so, whether Government have taken a decision on the proposal; and

(c) if not, • the reasons therefor?

. THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE. IN THE MINISTRY INFORMATION OF AND SUBODH BROADCASTING (SHRI KANT SAHAY): (a) to (c) letter dated 28-1-1991 was received from the Honourable Member himself regarding approval of Shri Saroj De's proposal for a sponsored serial based on Guru Rabindra Nath Tagore's short stories. However, Shri Saroj De's letter dated 23-1-1991 does not seem to have been received in the Ministry of Information & Broadcasting or in Doordarshan.

During the period from May 7, 1986 to September 30, 1990 Doordarshan had not been accepting new proposals for sponsored TV serials. Fresh proposals for sponsored programmes were invited in October, 1990 under a revised sponsorship scheme. A large number of proposals on various themes/subjects have been received which are being processed by Doordarshan at present. Acceptance of the proposals would depend upon their overall suitability and Door-darshan's programme requirements over a period of time.

#### Flavoured salt

# 720. SHRI SAMAR MUKHERJEE: Will the PRIME MINISTER be pleased to state:

(a) whether Government's attention has been drawn to a News Report which appeared in the NAGPUR TIMES, published from Nagpur, dated 26-1-1991 under the caption 'FLAVOURED SALT IN MARKET SOON';

(b) whether by allowing such project Government are encouraging hike in price of common salt to benefit the industrialists placing heavy burden on poor masses of the country;

(c) whether Government are having any policy to put as fortification of salt to sever scientific tests before allowing! industries to manufacture and market fortified salt; and

(d) if So, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) Yes, Sir.

- (b) to (d) Government has not permitted manufacture of any type of fortified salt other than iodised salt in the country.

### Fencing along Indo-Burma borders to curb terrorist activities

721. SHRI NYODEK YONGGAM: Will the PRIME MINISTER be pleased to state:

(a) whether Government have any proposal to set up barbed wire fencing along the Indo-Burma (Mynammer) border to curb terrorist activities of NSCN, **P.L.A.** and U.L.F.A.; and

(b) if so, by when it would be taken up?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) No, Sir.

(b) Does not arise.

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## Suggestion from Arunachal Pradesh Government regarding inclusion of mishing or miris in the list of S.T.

722. SHRI NYODEK YONGGAM: Will the PRIME MINISTER be pleased, to state:

(a) whether Government have received, suggestions from the Government of Arunachal Pradesh for inclusion of Mi\*. shings or Miris in the list of Scheduled Tribe of Arunachal Pradesh;

- (to) if so, the details thereof; and
- (c) the decision taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND THE MINISTER OF STATE IN THE MI, NISTRY OF WELFARE (SHRI RAMJI LAL SUMAN): (a) to (c) Final deci. sion is yet to be taken on the proposals received from the State Governments/ U.T. Admns. in the context of the proposed comprehensive revision of the lists of Scheduled Castes and Scheduled Tribes and as such the details of the proposals cannot be disclosed in the public interest. Further, any amendment in the existing lists of Scheduled Castes and Scheduled Tribes can be done only through an Act of Parliament in view of the provisions made in Article 341(2) and 342(2) of the Constitution.

#### Scheme for child welfare

723. SHRI RATNA BAHADUR RAI: Will the PRIME MINISTER be pleased to state:

(a) what is the per-capita expenditure on child-care in the country;

(b) what are the names of schemes undertaken by Government for child welfare; and

(c) what steps Government have **taken** to check child mortality in the country?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI RAMJILAL

SUMAN): (a) and (b) There are a number of programmes being run for the child care in the country. These are run in Central Sector, State Sector and some of them are Centrally Sponsored. Some pro-grammes are also being implemented by the Voluntary Organisations. Hence, it is not possible to work out per-capita expenditure on child-care in the country However, expenditure during the last three years on important schemes relating to child welfare and development during the last three years from 1987-88 to 1989-90 is given below:—

Name of the Programme	Expenditure incurred during the last three years (Rs. in Lakhs)
Integrated Child Development Services Scheme (ICDS).	47933
Central Scheme of Creches for Children of Poor Working and Ailing	
Early Child-hood Education	4033 766
Wheat-based Supplementary Nutrition Programme	9288
Balwadi Nutrition Programme	1098
Children in need of care and protection	718
	Integrated Child Development Services Scheme (ICDS) . Central Scheme of Creches for Children of Poor Working and Ailing Early Child-hood Education Wheat-based Supplementary Nutrition Programme Balwadi Nutrition Programme